

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1420 of 2019

In the matter of :

Karan Gambhir

....Appellant

Vs.

SajeveBhushanDeora&Ors.

...Respondents

Present:

Appellant: Mr. Karan Gandhi, Advocate
Respondent: Mr.Rudreshwar Singh, Advocate for R-1,
Mr.Sumesh Dhawan, Advocate for R-2,
Ms.Vatsala Kak, Advocate for R-2,
Mr.Rakesh Kumar, Advocate for R-3
With

Company Appeal (AT) (Insolvency) No. 1430 of 2019

In the matter of

DD Real Estate Pvt. Ltd.

....Appellant

Vs.

SajeveBhushanDeora&Ors.
Liquidator for Forgings Pvt. Ltd.

...Respondents

Present:

Appellant: Mr.Saurabh Soni, Advocate
Respondent: Ms.Vatsala Kak, Advocate for R-2,
Mr.Rakesh Kumar, Advocate for R-3.

ORDER

04.06.2020 At request, of Learned Counsel for the Appellant in Company Appeal (AT)(Insolvency) No. 1420 of 2019 and also this Tribunal taking into consideration of the e-mail dated 03.06.2020 addressed by the Learned

Counsel for the Appellant in Company Appeal (AT)(Insolvency) No. 1430 of 2019, praying for an 'Adjournment on the ground of inconvenience' the matter is adjourned to **12th June, 2020**.

It is made clear that the Appellants are directed to get ready for advancing their arguments. That apart, if the respective parties are not ready on 12.06.2020, it is made clear the interim order passed by this court on 10.12.2019 shall stand vacated.

[Justice Venugopal M.]
Member(Judicial)

[Mr. Balvinder Singh]
Member(Technical)

[Mr.Alok Srivastava]
Member(Technical)

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